

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
(DEPARTMENT OF JUSTICE)**

**RAJYA SABHA  
UNSTARRED QUESTION No. 2178  
TO BE ANSWERED ON THURSDAY, THE 04<sup>th</sup> AUGUST, 2022**

**eCourt vision**

**2178# Shri Sushil Kumar Modi:**

Will the Minister of Law and Justice be pleased to state:

- (a) the total amount of funds sanctioned and spent under phase 2 of eCourt project, State-wise details thereof;
- (b) the number of cases disposed by different courts through video conferencing during January-May 2022, State-wise details thereof;
- (c) High Courts where proceedings are being streamed live, the number of courts and the number of days per week, the details thereof;
- (d) High Courts/District Courts where the cases are being disposed through video conferencing;
- (e) status of disposal of cases in Virtual Courts; and
- (f) plan of Government in respect of institutionalization of eCourts?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a): In the Phase II of the eCourts project, out of total outlay of Rs. 1670 crore, the Government has released a sum of Rs. 1668.43 crore as on 31.03.2022 to various organizations involved in the implementation of the project. This includes a sum of Rs. 1164.37 crore released to all High Courts. The Agency wise and High Court wise details of the funds released are attached at Annexure– I

(b): Number of cases dealt with by High Courts and District Courts through videoconferencing during January-May 2022 is attached at Annexure – II.

(c): Live streaming of court cases started in Gujarat, Jharkhand, Karnataka, Orissa, Patna and Madhya Pradesh High Courts. Details placed below:

- Jharkhand High Court: Live Streaming of presently two courts started in High court of Jharkhand. One court is Live Streamed on all working days and another on Wednesday and Friday.
- Karnataka High Court: Proceedings of 7 Court Halls will be Live Streamed per day during working days and totally Proceedings of 35 Court Halls will be live streamed per week.
- Orissa High Court: One Court i.e. the Chief Justice's Court is being live streamed, each working day of the week, when the Chief Justice holds Court.
- Patna High Court: Proceedings of three Benches of Patna High Court are being streamed live on all Court working days (from Monday to Friday) in every week.
- Madhya Pradesh High Court: 08 Courts of High Court of Madhya Pradesh at Jabalpur, 05 Courts of Indore Bench and 03 Courts of Gwalior Bench are live streamed.
- Gujarat High Court: All the Courts who have given consent for live streaming are being live streamed accordingly for all working days.

(d): In the following High Courts, cases are dealt with using video conferencing during June 2022:

Allahabad, Bombay, Calcutta, Chhattisgarh, Gauhati - Assam, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Meghalaya, Orissa, Patna, Rajasthan, Sikkim, Tripura, Uttarakhand

In the District Courts under the jurisdiction of the following High Courts during June 2022, cases are being held using video conferencing:

Allahabad, Andhra Pradesh, Bombay, Calcutta, Chhattisgarh, Delhi, Gauhati - Assam, Gujarat, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Madras, Meghalaya, Orissa, Patna, Punjab and Haryana, Rajasthan, Sikkim, Tripura, Uttarakhand

(e): As on 04.07.2022, there are 20 Virtual Courts in 16 States / UTs viz. Delhi (2), Haryana, Tamil Nadu, Karnataka, Kerala (2), Maharashtra (2), Assam, Chhattisgarh, Jammu and Kashmir (2), Uttar Pradesh, Odisha, Meghalaya, Himachal Pradesh, Madhya Pradesh, Tripura and West Bengal. Over 1.69 crore cases have been handled by these 20 virtual courts and in more than 26 lakhs cases online fine of more than Rs. 271 crore has been realised till 04.07.2022.

(f): As part of the National eGovernance Plan, the eCourt project is an integrated Mission Mode Project under implementation since 2007 for ICT development of the Indian Judiciary based on the “National Policy and Action Plan for Implementation of Information and Communication Technology in the Indian Judiciary”. eCommittee is a body constituted by the Government of India under the Supreme Court of India for policy formation on and implementation of Information and Communication Technology in the Courts across the Country. eCourts Mission Mode Project, is a pan India Project funded by Department of Justice, Ministry of Law and Justice, Government of India for the Courts across the country. Closely coordinated efforts have been undertaken by eCommittee of the Supreme Court of India and the Department of Justice for realization of the goals set for ICT enablement of the Courts through eCourts Project.

The detailed institutional structure for the purpose of implementation, management and monitoring of the phase II of eCourts Project is as follows:

1. Composition of the eCommittee, Supreme Court of India for Phase II:

- a. Hon'ble the Chief Justice of India as Patron-in-Chief of the eCommittee
- b. Hon'ble Judge Incharge, eCommittee.
- c. Regular Members:
  - i. Member (Processes)
  - ii. Member (Project Management)
  - iii. Member (Human Resources)
  - iv. Member (Systems)
- d. Invitee Members
  - i. Attorney General for India (ex-officio)
  - ii. Solicitor General of India (ex-officio)
  - iii. Hon'ble Judge from any High Court
  - iv. Sr. Advocate, Supreme Court of India
  - v. Representative of Bar Council of India
  - vi. Secretary General, Supreme Court of India (ex-officio)
  - vii. Secretary, Department of Electronics and Information Technology, Govt. of India (ex-officio)
  - viii. Secretary, Department of Justice, Govt. of India (ex-officio)
  - ix. Mission Director, eGovernance, DeitY (ex-officio)
  - x. Director General, National Informatics Centre (NIC) (ex-officio)
  - xi. Director General, Centre for Development of Advanced Computing (CDAC) (ex-officio)
  - xii. Joint Secretary (Plan Finance II), Department of Expenditure, Govt. of India

xiii. Joint Secretary and Mission Leader, eCourts MMP, DoJ

2. Department of Justice, Govt. of India:

- a. The Empowered Committee chaired by Secretary (Justice) and have as members representatives of eCommittee of Supreme Court of India, NITI Aayog, Department of Expenditure, National Informatic Centre(NIC), Department of Electronics and Information Technology and IFD of Ministry of Law and Justice
- b. Joint Secretary and Mission Leader, eCourts MMP
- c. Department of Justice – Project Monitoring Unit

3. High Courts:

- a. High Court Computer Committee (HCCC)
- b. Central Project Coordinator (CPC)
- c. District Court Computer Committee (DCCC)
- d. Nodal Officer for Every Court Complex

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**Annexure – I**

Statement referred to in reply of Rajya Sabha Unstarred Question No. 2178 for 04/08/2022 regarding eCourtvision.

Agency wise status of release of funds under eCourts Phase-II

Agency	Funds released (as on 31.03.2022) (In Rs. Cr)
High Courts	1164.37
NIC/NICSI	180.57
BSNL	293.68
eCommittee, SCI	13.50
Other Miscellaneous Expenditure (Salary, publicity etc.)	16.31
<b>Total</b>	<b>1668.43</b>

The Year wise and High Court Release and Utilization as on 30.06.2022 under eCourts phase-II are as under:

S.No	High Courts	2015-16			2016-17			2017-18			2018-19			2019-20			2020-21			2021-2022			Total		
		Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %
1	Allahabad	31.14	31.14	100.00	20.88	20.88	100.00	20.57	20.27	98.58	8.07	7.96	98.62	15.04	8.91	59.23	13.79	5.11	37.04	0.00	0.00	0.00	109.48	94.27	86.10
2	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.96	0.00	0.00	0.00	0.00	0.00	1.96	0.00	0.00
3	Bombay	30.39	30.39	100.00	38.25	31.72	82.92	47.22	41.87	88.66	0.52	0.00	0.00	0.00	0.00	0.00	8.86	0.55	6.19	0.00	0.00	0.00	125.24	104.52	83.46
4	Calcutta	12.14	9.95	81.96	9.17	8.36	91.21	10.72	1.49	13.91	0.13	0.08	61.45	0.00	0.00	0.00	4.93	0.00	0.00	0.00	0.00	0.00	37.09	19.88	53.60
5	Chhattisgarh	3.82	3.82	100.00	6.03	6.03	100.00	9.34	9.34	100.00	1.33	1.33	100.00	4.44	4.29	96.64	2.34	2.01	85.63	0.00	0.00	0.00	27.31	26.82	98.22
6	Delhi	5.87	5.87	100.00	5.41	5.16	95.28	8.97	8.73	97.29	3.54	1.15	32.47	0.00	0.00	0.00	3.00	0.63	20.89	0.00	0.00	0.00	26.80	21.53	80.35

S.No	High Courts	2015-16			2016-17			2017-18			2018-19			2019-20			2020-21			2021-2022			Total		
		Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %
7A	Gauhati (Arunachal Pradesh)	0.59	0.56	94.70	4.33	2.00	46.15	1.37	1.36	99.26	2.85	2.82	99.07	0.98	0.81	82.81	1.52	0.18	11.92	1.26	0.00	0.00	12.90	7.73	59.96
7B	Gauhati (Assam)	5.19	5.19	100.00	25.47	25.12	98.62	8.13	8.09	99.52	8.70	0.50	5.70	13.68	0.00	0.00	6.11	0.85	13.87	3.49	0.00	0.00	70.77	39.74	56.16
7C	Gauhati (Mizoram)	0.71	0.71	100.00	3.01	2.53	84.12	2.47	2.47	100.00	0.15	0.15	100.00	0.51	0.31	61.52	0.72	0.22	30.05	0.30	0.00	0.00	7.87	6.40	81.22
7D	Gauhati (Nagaland)	0.77	0.77	100.00	2.31	2.10	90.82	1.83	1.83	100.00	0.71	0.71	100.00	0.70	0.00	0.00	0.83	0.00	0.00	0.84	0.00	0.00	7.99	5.41	67.74
8	Gujarat*	11.23	11.23	100.00	18.32	15.85	86.53	29.06	21.48	73.90	10.73	0.00	0.00	0.00	0.00	0.00	3.48	0.07	1.97	0.00	0.00	0.00	72.82	48.63	66.78
9	Himachal Pradesh	1.79	1.79	100.00	3.21	2.87	89.32	4.05	3.81	93.94	0.13	0.07	52.23	0.00	0.00	0.00	2.00	0.26	12.94	0.00	0.00	0.00	11.19	8.79	78.60
10	Jammu & Kashmir	1.84	1.84	100.00	5.29	5.12	96.90	10.59	9.89	93.33	0.26	0.09	34.26	0.00	0.00	0.00	1.00	0.16	16.00	0.00	0.00	0.00	18.98	17.10	90.08
11	Jharkhand	3.20	3.20	100.00	5.09	5.09	100.00	2.92	2.92	100.00	4.53	4.53	100.00	5.53	0.35	6.40	2.98	0.48	16.00	0.00	0.00	0.00	24.25	16.57	68.32
12	Karnataka	11.86	11.86	100.00	17.43	17.43	100.00	22.04	20.76	94.20	0.61	0.61	100.00	9.15	8.89	97.17	4.29	2.28	53.22	0.00	0.00	0.00	65.38	61.84	94.58
13	Kerala	5.53	5.53	100.00	8.32	8.32	100.00	14.73	12.87	87.34	4.61	4.03	87.41	0.00	0.00	0.00	2.83	0.52	18.31	1.58	0.00	0.00	37.61	31.27	83.14
14	Madhya Pradesh	9.73	9.73	100.00	23.93	23.93	100.00	22.51	22.51	100.00	0.39	0.39	100.00	11.21	4.90	43.72	6.28	6.16	98.16	0.00	0.00	0.00	74.05	67.62	91.32
15	Madras	10.24	10.24	99.96	24.62	24.63	100.02	25.45	24.62	96.72	5.11	3.97	77.70	0.00	0.00	0.00	4.73	2.32	49.08	0.00	0.00	0.00	70.15	65.77	93.75
16	Manipur	0.53	0.53	99.75	4.24	3.65	86.20	1.19	0.49	41.11	0.65	0.63	96.78	0.61	0.36	59.22	1.30	0.08	6.03	0.76	0.00	0.00	9.27	5.73	61.85
17	Meghalaya	0.19	0.19	100.00	3.26	2.74	83.99	3.65	3.33	91.32	0.62	0.61	98.93	0.92	0.06	6.49	2.32	0.34	14.58	2.23	0.29	13.07	13.17	7.56	57.37
18	Orissa	7.57	7.57	100.00	7.71	7.71	100.00	12.70	12.26	96.52	1.59	0.42	26.38	13.46	0.00	0.00	3.37	1.56	46.34	0.00	0.00	0.00	46.41	29.52	63.61
19	Patna	8.04	8.04	100.00	26.41	25.26	95.66	8.72	4.41	50.63	0.13	0.00	0.00	7.08	2.44	34.49	5.44	1.67	30.67	0.00	0.00	0.00	55.82	41.83	74.93
20	Punjab & Haryana	11.63	11.63	100.00	17.92	17.92	100.00	11.54	11.54	100.00	8.49	8.49	100.00	0.00	0.00	0.00	4.55	0.57	12.59	0.00	0.00	0.00	54.13	50.15	92.66
21	Rajasthan	9.97	9.97	100.00	23.04	22.19	96.30	25.05	25.01	99.83	3.01	2.91	96.49	1.29	1.29	100.00	10.58	3.81	36.00	1.62	0.00	0.00	74.56	65.17	87.40
22	Sikkim	0.18	0.18	99.98	1.79	1.70	94.69	1.40	1.39	99.12	0.80	0.44	54.74	1.61	0.68	42.37	1.01	0.52	51.45	0.77	0.00	0.00	7.58	4.91	64.85
23	Telangana & Andhra	13.90	13.90	100.00	14.31	9.80	68.53	33.95	23.78	70.03	8.13	0.13	1.56	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	70.29	47.61	67.73

S.No	High Courts	2015-16			2016-17			2017-18			2018-19			2019-20			2020-21			2021-2022			Total		
		Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %
	Pradesh**																								
24	Telangana	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.79	0.00	0.00	0.00	0.00	0.00	0.00	1.79	0.00	0.00
25	Tripura	1.20	1.20	100.00	4.38	4.38	99.93	2.86	2.86	100.00	1.77	1.77	100.00	2.24	1.29	57.79	4.44	2.71	60.94	0.96	0.00	0.00	17.86	14.22	79.60
26	Uttarakhand	2.98	2.98	100.00	2.66	1.82	68.38	4.60	1.54	33.40	0.13	0.07	52.23	0.00	0.00	0.00	1.28	0.52	40.45	0.00	0.00	0.00	11.65	6.92	59.40
	<b>Total</b>	<b>202.23</b>	<b>200.00</b>	<b>98.90</b>	<b>326.79</b>	<b>304.30</b>	<b>93.12</b>	<b>347.65</b>	<b>300.92</b>	<b>86.56</b>	<b>77.71</b>	<b>43.85</b>	<b>56.43</b>	<b>88.44</b>	<b>34.59</b>	<b>39.12</b>	<b>107.74</b>	<b>33.56</b>	<b>31.14</b>	<b>13.81</b>	<b>0.29</b>	<b>2.11</b>	<b>1,164.37</b>	<b>917.51</b>	<b>78.80</b>

\* Gujarat High Court surrendered Rs.13.12 Crores. Total utilization includes surrendered funds.

\*\* Funds released erstwhile Andhra Pradesh and Telangana High Court, and both the states shared the available funds in the ratio of 58:42 respectively.



**Annexure – II**

Statement referred to in reply of Rajya Sabha Unstarred Question No. 2178 for 04/08/2022 regarding eCourtvision. The High Court wise details of cases disposed by different courts through video conferencing during January-May 2022 are as under:

<b>S.No.</b>	<b>High Court</b>	<b>For High Court: Total Number of cases dealt with (virtual hearings) on video conferencing in High Court and Bench</b>	<b>For District Court: Total Number of cases dealt with (virtual hearings) on video conferencing in District Courts</b>
1	Allahabad	51552	665244
2	Andhra Pradesh	53536	684762
3	Bombay	33899	31943
4	Calcutta	15032	37933
5	Chhattisgarh	15740	2365
6	Delhi	50647	870325
7	Gauhati - Arunachal Pradesh	17	0
8	Gauhati - Assam	71258	44096
9	Gauhati - Mizoram	310	223
10	Gauhati - Nagaland	77	107
11	Gujarat	67159	41485
12	Himachal Pradesh	91952	36135
13	Jammu and Kashmir	12522	112261
14	Jharkhand	46037	39165
15	Karnataka	191065	9639
16	Kerala	20930	167848
17	Madhya Pradesh	64730	64651
18	Madras	196712	58824
19	Manipur	10021	4901
20	Meghalaya	898	5247
21	Orissa	33153	26108
22	Patna	64032	320728

23	Punjab and Haryana	118576	163991
24	Rajasthan	61147	44214
25	Sikkim	0	348
26	Telangana	27394	26632
27	Tripura	379	1354
28	Uttarakhand	7230	5533
<b>Total</b>		<b>1306005</b>	<b>3466062</b>